MINISTRY OF HEALTH AND FAMILY WELFARE
NOTIFICATION

New Delhi, the 30th July, 2009

S.O. 1865(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (34 of 2003), the Central Government hereby appoints 30th day of July 2009 as the date on which the provisions of clause (a) of sub-section (1) of section 12, clause (a) of sub-section (1) of section 13, 15, 17, 18, 32 and 33 of the said Act shall come into force.

B. K. PRASAD, Jt. Secy.